

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**O.A. NO. 199 of 2021 (SZ)**

**IN THE MATTER OF:**

Sri. Shankar Narayanan Bala Krishnan,  
Telangana and Ors

...Applicant(s)

Versus

State of Telangana and Ors

...Respondents(s)

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Place: Hyderabad

Date: 12.07.2024

  
COUNSEL FOR A6.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

O.A. NO. 199 of 2021 (SZ)

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And Ors

...Respondents(s)

REPORT FILED ON BEHALF OF RESPONDENT NO.6

I, Amrapali Kata, IAS D/o. Venkat Reddy Kata, Age about 42 years, Occ: Commissioner, Greater Hyderabad Municipal Corporation, R/o. Hyderabad, do hereby solemnly swear and state on oath as follows:

1. It is respectfully submitted that, I am working as Commissioner of Greater Hyderabad Municipal Corporation (GHMC), Hyderabad. As such, I am well acquainted with the facts of the case. Further, I am deposing this report in view of the orders dated 29.04.2024 of the Hon'ble National Green Tribunal, South Zone in OA No. 199 of 2021 based on the records available with the Respondent Corporation.

2. Placing on record the details of all the earlier status reports filed by the 6<sup>th</sup> Respondent before the Hon'ble National Green Tribunal, Southern Zone, Chennai.

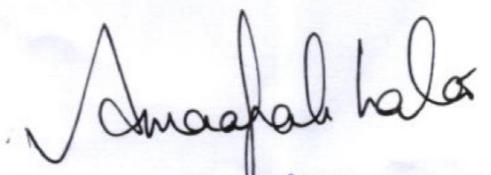
- i. Report filed by the 6<sup>th</sup> Respondent, dated 07.10.2021
- ii. Report filed by the 6<sup>th</sup> Respondent, dated 07.12.2021
- iii. Report filed by the 6<sup>th</sup> Respondent, dated 05.03.2022

  
Commissioner  
Greater Hyderabad Municipal Corporation

- iv. Report filed by the 6<sup>th</sup> Respondent, dated 29.03.2022
- v. Additional Report filed by the 6<sup>th</sup> Respondent, dated 25.08.2022
- vi. Reply memo filed by the 6<sup>th</sup> Respondent, dated 25.08.2022
- vii. Status report filed by the 6<sup>th</sup> Respondent, dated 23.11.2022
- viii. Report filed by the 6<sup>th</sup> Respondent, dated 17.12.2022
- ix. Report filed by the 6<sup>th</sup> Respondent, dated 08.03.2023
- x. Report filed by the 6<sup>th</sup> Respondent, dated 04.08.2023
- xi. Report filed by the 6<sup>th</sup> Respondent, dated 21.11.2023
- xii. Report filed by the 6<sup>th</sup> Respondent, dated 18.04.2024

3. In compliance to the directions of the Hon'ble NGT at para no 6 of the order dated 29.04.2024, a (02) member team from Central Pollution Control Board (CPCB) has inspected the capped legacy dump at Jawaharnagar on 01.07.2024. GHMC showed in detail on leachate collection network, collection wells, sumps, flush ponds etc and how the leachate is impounded and treated within the site. GHMC has also facilitated the CPCB team with necessary design drawing of leachate & gas network, master layout and the required data. The team has also collected samples of leachate, water samples from monitoring borewells and a few downstream lakes.

The process of fresh waste management in the remediated site by segregating the wet and dry waste through mechanical sorting and how compost preparation from wet waste and Refuse Derived Fuel (RDF) from dry waste is explained to them. It was also explained that, out of about 4,124 TPD of RDF generated, 2,351 TPD is utilized in 24 MW (at Jawaharnagar) & 14.5 MW (at Dundigal) capacity (02) no's Waste to Energy (WTE) plants and the surplus RDF is stored for future utilization in the upcoming 24 MW WTE at Jawaharnagar (under construction) and (15)

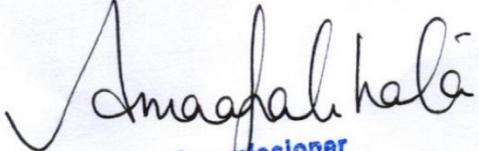
  
Commissioner  
Greater Hyderabad Municipal Corporation

MW WTE at Pyaranagar (proposal). Further, the team has verified the 1,000 TPD input capacity RDF manufacturing unit which is under installation for disposing quality RDF to cement plants. This RDF plant is expected to commence operations by the end of July 2024.

4. It is respectfully submitted that following is the progress at the identified alternate sites for establishing MSW Treatment & Disposal facility for diversion of Municipal Solid Waste received at Jawaharnagar:

**A. Dundigal**

- i. The 14.5 MW Waste to Energy Plant at Dundigal has commenced operation since March 2024 and has generated 37.74 million units of electricity by consuming 1,24,370 tons of RDF till the end of June'2024. Thus, it is aiding GHMC in utilizing 1,019 TPD of RDF in addition to the 1,332 TPD being utilized in the 24 MW Waste to Energy plant at Jawaharnagar.
- ii. Further, advance possession of 50 acres of land at survey no 684, Gandimaisamma Dundigal (M), Medchal Malkajgiri (D) was handed over to GHMC (**Copy of pancahanama attached as Annexure I**). Subsequently, GHMC has accorded permission to M/s Hyderabad Integrated MSW Ltd i.e., the Concessionaire for the Integrated Municipal Solid Waste Management Project to commence construction of MSW Treatment & Disposal facility in the said land (**Copy attached as Annexure II**).
- iii. In view of identifying additional vacant land to the extent of acres 35 and 03 guntas adjacent the above mentioned 50 acres of land at survey no 684, GHMC has submitted alienation proposal as per the existing procedure to the District Collector, Medchal Malkajgiri (D)

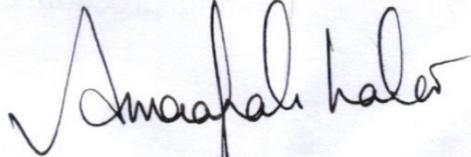
  
Commissioner  
Greater Hyderabad Municipal Corporation

for handover of acres 85 03 guntas of the vacant land to GHMC along with a request to handover advanced possession of the total land extent pending approval of alienation proposal. **(Copy attached as Annexure III).**

- iv. Subsequently, the District Collector, Medchal Malkajgiri(D) on 06.07.2024 has permitted GHMC to utilize the acres 85 03 guntas of land for the purpose of Municipal Solid Waste Scientific Treatment & Disposal and directed the Tahsildar, Gandimaisamma Dundigal (M), Medchal Malkajgiri (D) to hand over advance possession of the same to GHMC **(Copy attached as Annexure IV)**. In compliance, advance possession of the additional acres 35 - 03 guntas of land at survey no 684, Gandimaisamma Dundigal (M), Medchal Malkajgiri (D) was handed over to GHMC on 12.07.2024 **(Copy of pancahanama attached as Annexure V).**

#### **B. Pyaranagar**

- i. The forest department has commenced the work of felling/translocating the trees in the diverted forest land on 07.02.2024 subsequent to which GHMC has to lay approach road in the diverted forest land to the site proposed for setting up the MSW Treatment & Disposal facility at Pyaranagar. Whereas, the local habitants have protested against setting up the MSW treatment plant and have obstructed the work of tree felling.
- ii. GHMC is putting efforts to convince the local habitants by educating them on the advanced technology being implemented at Pyaranagar viz., Waste to Energy, dry anaerobic digestion technology etc. A meeting in this regard was held with the locals on 21.06.2024. **(Copy of photographs is attached as Annexure VI)**

  
**Commissioner**  
Greater Hyderabad Municipal Corporation

### **C. Malkapur**

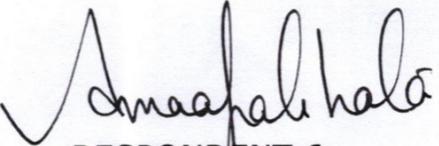
- i. GHMC has also written a letter to the District Collector, Yadadri Bhuvanagiri (D) on 22.05.2024 requesting to identify and alienate 200 acres of feasible land as per SWM rules 2016 at survey no 617, Malkapur (V), Choutuppal (M) for setting up MSW processing and disposal facility. Details of the same are awaited **(Copy attached as Annexure VI)**.

#### *Submission:*

For the aforementioned facts and circumstances, it is therefore prayed that this Hon'ble Tribunal may be pleased to close the OA No. 199 of 2021 and pass such other order or orders as this Hon'ble Tribunal deems fit and proper in the circumstances of the case and thereby render Justice. GHMC

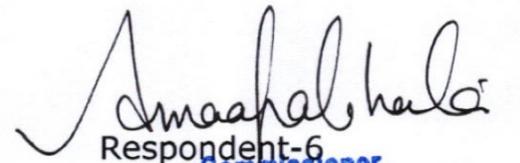
Sworn and signed on this the

12<sup>th</sup> day of July, 2024 at Hyderabad

  
RESPONDENT 6  
Commissioner  
Greater Hyderabad Municipal Corporation

**VERIFICATION**

I, Amrapali Kata, IAS D/o. Venkat Reddy Kata, aged about 42 years, Occ: Commissioner, Greater Hyderabad Municipal Corporation, R/o Hyderabad, do hereby declare that the contents made in the above paragraphs are true and correct to the best of my knowledge and based on records available with Respondent Corporation and I believe the same to be true and correct. Hence verified on this the 12<sup>th</sup> day of July' 2024.

  
Respondent-6  
Commissioner  
Greater Hyderabad Municipal Corporation

పాపనామా చిత్ మువత్తు, మండల సిద్ధావర్, గండిమైసమ్మ దుందిగల్ మండలము, మేడ్చల్ మల్కాజ్ గిరి జిల్లా

No.B/559/2024

పాపనామ వివరములు

క్ర.సం	పాపనామ పేరు	ఆర్డర్ పేరు	మొదట్లు	వృత్తి	నివాసము
1.	C. Srinivas	Kistapur	34	PT	Neddy
2.	D. Jeehanah	D.Krishna	36	-	Dundigal
3.	D. Sai Baba	Narsimha	38	డ్రైవర్	Dundigal

పై తెలిపిన మగ్గురము పాపనామ మండల సిద్ధావర్ గండిమైసమ్మ దుందిగల్ మండలము గారి పిలుపు మేరకు దుందిగల్ గ్రామం గల సర్పాసె 684, దుందిగల్ గ్రామం వద్దకు హాజరయితిమి. గారం జిల్లా కలెక్టర్ మేడ్చల్ మల్కాజ్ గిరి జిల్లా గారి ఉత్తర్వులు No LC/1016/2021, Dt: 09.03.2022 ను చదివి వినిపించగా, కలెక్టర్ గారి ఉత్తర్వుల మేరకు దుందిగల్ గ్రామం గల సర్పాసె 684 ల గల AC 50-00 లో భూమిని, సర్పా నిర్మాణానికి హద్దులు నిర్ధారించిన విషయం GPMC అధికారులకు స్టాంప్ చేయబడినది (For setting up of Municipal Solid Waste Scientific Treatment & Disposal Facility) ఇట్టి పాపనామా మా మందు తెలుగు వ్రాసి చదివి వినిపించిన విషయం సూక్ష్మం చేసినది నిజము

నేతలు

1. L. Jeehanah
2. [Signature]

[Signature]  
పాపనామా నాచే నిర్వహించబడినది

పాపనామ సూక్ష్మములు

1. [Signature]
2. [Signature]

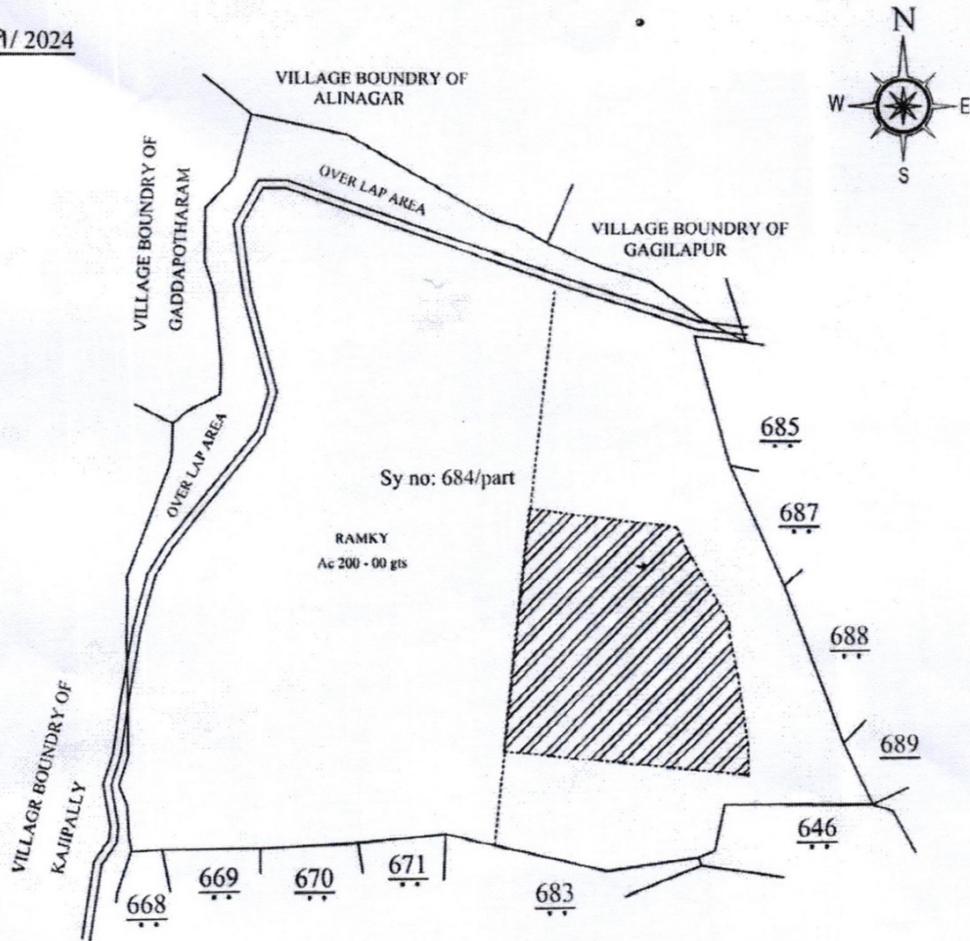
Tahsildar  
Gandimaisamma Dundigal (M).  
Medchal-Malkajgiri Dist.

Possession Handed  
Over by Me  
[Signature]  
Mandal Surveyor  
Dundigal, Medchal.

[Signature]  
Possession Taken  
Over by Me

**LOCATION SKETCH OF SY-NO's:-684 SITUATED AT DUNDIGAL (V)  
GANDIMAISAMMA DUNDIGAL TAHSIL , MEDCHAL MALKAJGIRI DIST.**

FILE NO: B /559/ 2024



**INDEX**

Sy.No:	Sethwar extent	Alienated extent	MARK
684	Ac 425-24gts	Ac 50 - 00 gts	
Alienated for Waste processing & Disposal plant			

NOTE: As per Map & ground, total extent is Ac327-26 gts

Possession Handedover by,

*M. Suf.*  
MANDAL SURVEYOR  
Gandimaisamma Mandal

*[Signature]*  
TAHSILDAR  
Gandimaisamma  
Medchal-Malkajgiri  
Gandimaisamma Dundigal (M),  
Medchal-Malkajgiri Dist.

Possession Takenover by,

*[Signature]* Ravikiran  
GHMC 6309919057  
A.E. SWM

425-24  
200  
225-24  
98-15  
137-39



From  
The Commissioner,  
Greater Hyderabad Municipal Corporation,  
1<sup>st</sup> Floor, CC Complex  
Tankbund Road,  
Hyderabad

To  
The Project Head  
HIMSW Ltd,  
Survey No 173, Jawaharnagar  
Kapra Mandal,  
Medchal Malkajgiri (D)500087

Lr.No. SWM/0002/2022/AE-1(SWM)HO

Dated 01.06.2024

Gentleman,

Sub : GHMC- SWM- Advance possession of 50 acres vacant land in Sy. No. 684, at Dundigal Village, Gandimaisamma Dundigal Mandal, Medchal Malkajgiri District to GHMC –Permission to commence construction of T&D facility at Dundigal- Reg.

Ref : 1. Panchnama no B/559/2024 dated Nil  
2. Location sketch of Sy no 684 submitted by Tahsildar, Gandimaisamma Dundigal (M)  
3. Lr No SWM/0002/2022/AE-1(SWM)HO dated 29.05.2024

\*\*\*\*

It is to inform that vide reference 1<sup>st</sup> cited, advanced possession of government land admeasuring 50 acres at Sy No.684, Gandimaisamma Dundigal Mandal, Medchal Malkajgiri District was given to GHMC and vide reference 3<sup>rd</sup> cited proposals for alienation of land to an extent of 85 acres 03 guntas i.e., including the 50 acres in advance possession of GHMC was submitted to the District Collector, Medchal Malkajgiri (D) for alienation of land to GHMC.

In view of the above, M/s Hyderabad Integrated MSW Ltd is hereby permitted to commence construction of treatment and disposal facility in the 50 acres of land at Sy no 684 under advanced possession of GHMC as per the applicable rules and the terms & conditions of the Concession Agreement of the Integrated Municipal Solid Waste Management Project.

Encl: References

  
Commissioner,  
GHMC

Copy submitted to the Director General, EPTRI for information and necessary action



<b>From</b> The Commissioner, Greater Hyderabad Municipal Corporation 1st floor, CC Complex, Lower Tankbund Road, Hyderabad	<b>To</b> The Collector & District Magistrate, Medchal Malkajgiri District, Collectorate, Near ORR - Keesara, Medchal- Malkajgiri (D) Telangana - 501301
--	---

Lr. No.SWM/0002/2022/AE-1 (SWM)HO

Dated: 29.05.2024

Sir,

Sub : GHMC - Solid Waste Management - Allotment of land measuring an extent of 85 acres 03 guntas at Dundigal Village, Gandimaisamma Dundigal Mandal, Medchal Malkajgiri District for setting up Municipal Solid Waste Scientific Treatment and Disposal facility - Handed over advance possession of 50 acres to GHMC - Alienation proposal submitted - Request to handover the land- Reg.

Ref : 1. Lr No.594/AC(H&S)/ EE(SWM)/ GHMC/ 2020-21 dated 20.02.2021  
 2. Lr No.SWM/0002/2022/AE-1(SWM)HO dated 24.01.2022  
 3. Panchnama no B/559/2024 dated Nil  
 4. Location sketch of Sy no 684 submitted by Tahsildar, Gandimaisamma Dundigal (M)

\*\*\*\*\*

In response to this office request letters vide references 1<sup>st</sup> and 2<sup>nd</sup> cited addressed to the Collector & District Magistrate, Medchal Malkajgiri District, the Tahsildar, Gandimaisamma Dundigal (M) has handed over advanced possession of government land admeasuring 50 acres at Sy No.684, Gandimaisamma Dundigal Mandal, Medchal Malkajgiri District to GHMC vide panchnama and location sketch of the land at references 3<sup>rd</sup> & 4<sup>th</sup> cited respectively.

In this regard, it is to bring to your notice that during survey of the above land by the Revenue Officials, it was identified that vacant land to an extent of 85 acres 03 guntas in total is available at Sy No 684.

Therefore, alienation proposal as per GO Ms No 571 dated 14.09.2012 along with checklist duly signed by the Principal Secretary to Govt, MA&UD, GoTG for alienation of land to an extent of 85 acres 03 guntas i.e., including the land to an extent of 50 acres in advance possession of GHMC is submitted for alienation of land to GHMC.

Further, it is requested to hand over advance possession of the additional 35 acres 03 guntas of land to GHMC pending alienation of the land.

Yours Faithfully

  
Commissioner,  
 GHMC

- Encl: 1. Annexure XI  
2. Annexure XXIX,  
3. Proforma for TLMA and  
4. Document for Conditions in grant of State Land.

Copy submitted to : The Principal Secretary to Govt., MA & UD Dept, GoTG

**ANNEXURE - XI**

(As per G.O.Ms.No. 571, Revenue (Assn.I) Dept, dt: 14-09-2012)  
CHECK LIST FOR ALLOTMENT OF LAND FOR PROJECTS  
 (To be furnished by the Administrative Department concerned)

Sl. No.	Parameter	Remarks
1.	Name and address of the Organization	Commissioner, GHMC, Tank Bund, Hyderabad
2.	Nature of the applicant Industries/ Private Organizations/ Power Projects/ Ports/ Charitable and Religious Institutions / Educational Institutions / SEZ etc.,	Local Body
3.	Extent of land requested by the applicant with justification and yardsticks prescribed	Sy.No. 684, Ext: Acres 85 - 03 guntas, Dundigal Village, Gandimaisamma Dundigal Mandal, Medchal - Malkajgiri District.
	a) Minimum extent required	85Acres 03 guntas
	b) Utility of state	For the purpose of Solid Waste Management (SWM) in compliance with the SWM 2016 Rules.
	c) Employment Generation direct or indirect.	Direct
	d) Duration of implementation of Projects.	Permanent
4.	Actual Extent required for the purpose including extent required as per para 3 (g) (c) at Page - 10 of G.O.Ms. No. 571.	Sy.No. 684, Ext: Acres 85 - 03 guntas, Dundigal Village, Gandimaisamma Dundigal Mandal, Medchal - Malkajgiri District. Para 3(g)(c) at Page - 10 of G.O.Ms. No. 571 is not applicable
5.	Previous Experience/ Performance of the Applicant ie., any violations done and any Financial dues.	---
6.	Financial capacity of the applicant duly supported by evidence including IT return filed at least for the last three years.	---
7.	Clearances to be obtain from the Competent Authority viz Pollution Control Board/ Technical opinion etc from the concerned Departments.	Clearance will be obtained from the Pollution Control Board once the possession of land is given.
8.	Whether the proposed land is required by the Government (concerned Administrative Department) for the public purpose.	Yes
9.	Mechanism for adopting Resettlement and Rehabilitation.	---
10.	Mechanism to be adopted in the Administrative Department to monitor utility of land as per the time schedule.	As per guidelines issued by GHMC from time to time
11.	Departmental Norms on requirement of the land.	---
12.	Mechanism for observations of various Environmental and zonal Regulations.	---
13.	Whether the land required for long lease or alienation on market value ( refer to BSO -24A)	Free of cost for Alienation
14.	Whether any relaxations are required by the concerned Dept.,	Shall be taken as and when required

Sl. No.	Parameter	Remarks
15.	Capacity of the project/institution/organization etc.	---
16.	Whether the Govt. of India approval required.	Not Required
17.	Final recommendations of concerned Administrative Dept.	
18.	Land set apart for Green Belt Area.	Area will be allotted for green belt while setting up the facility.
19.	Detailed Project report to be enclosed along with location sketch.	---
20.	Previous allotment made, if any in the district	No
21.	Status on ground with reference to utilization	Once the land is allotted / alienated in favour of Commissioner, GHMC, it will be utilized only for the purpose of Solid Waste Management (SWM) in compliance with the SWM 2016 Rules.

*all*  
**COMMISSIONER, GHMC,  
HYDERABAD**

*[Signature]*  
**PRINCIPAL SECRETARY TO GOVT.,  
MUNICIPAL ADMINISTRATION &  
URBAN DEVELOPMENT DEPARTMENT**

APPENDIX - XXIXSimultaneously  
(Standing Order No.24, Paragraph 5)Application for placing of land at the disposal of a person, an institution or a local Body in where the proprietary right belongs to the State.

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- |                      |          |  |
|----------------------|----------|--|
| 1. Description Area  | District | : Medchal - Malkajgiri District  |
|                      | Mandal   | : Gandimaisamma Dundigal   |
|                      | Village  | : Dundigal   |
|                      | Sy. No.  | : 684  |
|                      | Extent   | : Acres 85 - 03 guntas   |
| 2. Market Value      |          | :  |
| 3. Grantee           |          | : Greater Hyderabad Municipal Corporation, Hyderabad.                                    |
| and Purpose of Grant |          | : For the purpose of Solid Waste Management (SWM) in compliance with the SWM 2016 Rules. |
| Collector Remarks    |          | :  |

  
 COMMISSIONER,  
 GHMC, HYDERABAD.

G.O.Ms.No. 1899 Rev. Dt: 22.08.1921

G.O.Ms.No. 2016 Rev. Dt: 31.08.1928

G.O.Ms.No. 516 Rev. Dt: 08.05.1955

G.O.Ms.No. 571 Rev. (Assn.I) Department, Dt: 14.09.2012

**PROFORMA FOR TELANGANA LAND MANAGEMENT AUTHORITY**

**AGENDA**

Sl.No. (     )

File No. \_\_\_\_\_

1	Details of Application	Name of the Applicant / Department / Organization/ Institution etc.	<b>Commissioner, GHMC,</b>
		Profile of the Applicant, if other than Government Department / Institution	<b>Local Body</b>
2	Scrutiny & Recommendations of the Department	(a) Details of Scrutiny whether Department Norms/ Guidelines for Land Allotment and Genuineness of Application. Whether Norms/ Guidelines satisfied?	<b>Yes</b>
		(b) Whether Land proposed for Core Department Activity or for "Other purposes".	<b>---</b>
		© If for other purposes, justification in terms of "Public Purpose" e.g. Employment generation Benefits to weaker sections etc.	<b>Not applicable</b>
		(d) Whether plan for utilization of land prepared / budget available? [In case of proposals for other purposes, whether action plan for utilization of land / Project report submitted by the Applicant with timelines?]	<b>Yes, after allotment of land as per plan, action will be taken for the purpose of Solid Waste Management (SWM) in compliance with the SWM 2016 Rules.</b>
		(e) Compliance to Statutory Norms / Guidelines / Open Space / Planning requirements/ Environmental regulations/ Government Orders, etc., whether satisfied and NOC, where required, obtained?	<b>---</b>
		(f) Extent applied for and extent recommended [If extent recommended is more than stipulated by Department's norms, justification with specific reasons to be provided by the Department]	<b>Sy.No. 684, Ext: Acres 85 - 03 guntas, Dundigal Village, Gandimaisamma Dundigal Mandal, Medchal - Malkajgiri District.</b>
		(g) Terms and Conditions for land allotment suggested by the Department.	<b>---</b>
3	Scrutiny & Recommendations	a) Proposals, whether in order/full shape?	

	by Collector	b) Department norms/Guidelines – whether satisfied? C) Statutory/legal/open space and other requirements – whether satisfied? NOC obtained of required?)	
		d) R & R plan – whether prepared (where necessary?) e) Details of land	
		i) District	Medchal District
		ii) Mandal	Gandimaisamma Dundigal Mandal
		iii) Village	Dundigal
		iv) Sy.No.	684
		v) Extent of Sy.No.	Acres 85 – 03 guntas
		vi) Classification able or not?	
		vii) objectionable or not?	
		viii) Whether covered by Court cases/previous Assignment / DKT etc.	
		ix) Extent recommended by Department	
		x) Extent recommended by Collector	
		f) Market Value	
		a) Basic Value	
		b) Sale Statistics details	
		c) Present Market Value	
		d) Market value recommended by the Collector (must be specific)	
		g) Specific recommendations by the Collector including terms & conditions of Allotment and whether the land is proposed to be allotted on 'Free of Cost' or 'Market Value'. If free of cost, justification for the same to be specifically provided.	For the purpose of Solid Waste Management (SWM) in compliance with the SWM 2016 Rules.
4)	TSLMA recommendations	a) Observations / Recommended by Departmental Representative in TSLMA meeting. Observations by TSLMA	
		b) Recommendations by APLMA to Government held on ...TSLMA.	

### CONDITIONS FOR THE GRANT OF STATE LANDS

1. The Land shall be used for the purpose of Solid Waste Management in compliance with the SWM 2016 Rules.
2. The Government may resume the land wholly or in part with any buildings thereon, in the event of the infringement of any of the conditions of the grant. In the event of such resumption, shall not be entitled to the repayment of any amount that have been paid to the Government for the grant. If there are buildings on land, the Government direct the grantee to remove them.
3. The Government may resume the land wholly or in part with any building there on if in the opinion of the Government the land is required for a public purpose for conducting mining operations. In the event of such resumption or in the event of the acquisition of the land for any reason, the compensation payable for the land and trees shall in no case exceed the amount paid for them by the grantees or their value at the time of resumption or acquisition which ever may be less.
4. In the event, of resumption under condition (3), if there are buildings on the land, Government shall pay compensation for them in accordance with the provisions of condition (5).
5. In the event of resumption of the land under conditions (3) or in the event of the acquisition of the land for any reason, the compensation payable for buildings or other improvement shall in no case exceed the amount paid for them by the grantee at the time of grant or their value at the time of resumption or acquisition which ever may be less or any buildings effected or other improvement effected on the land by then grantee in accordance made by the government shall towards the cost of the building or other improvements shall be deducted from the compensation payable under this condition.
6. In the event of the grantee refusing to remove the buildings when so directed under conditions (2), the government may remove them and realize the cost by the sale of the materials.

7. In the event of the voluntary relinquishment of the land by the grantee, no compensation shall be payable for any improvements that may have been effected or for works that may have been executed on the land by the grantee shall be entitled to the repayment of any amount that may have been paid to the Government for the grant of the value of the land at the time of relinquishment which ever may be less.
8. The Government reserve to themselves the rights to all sandal wood trees and their branches and roots which exist at the time of grant as well as those which may grow subsequently on the land and the Government shall be liberty to out or dig out any such trees or their roots and branches and remove them from the land and disposes of them at their pleasure. The grantee shall not be entitled to out or remove them or cause them to be cut or removed without permission of the Collector of the District.
9. The grantee shall take all reasonable measure to the satisfaction of the Collector of the District for the protection of the sandalwood trees from theft or damage and for the careful protection of the immature trees growing on the land.
10. The grantee shall take steps to see that the marks made by the officers of the government on the sandalwood trees are preserved and are not tampered with.
11. In the event of the infringement of or failure to observe any of the conditions (1) to (10), the grantee shall pay to the Government such compensation as is determined by the Collectors of the District such compensation as is determined by such infringement of failure on his part. The Government shall also be at liberty to resume the land and rotenone on it and the whole land shall there upon vest absolutely in the Government. In that case the grantee shall not be entitled to any compensation whatever.

  
Commissioner,  
GHMC, Hyderabad.

PROCEEDINGS OF THE DISTRICT COLLECTOR, MEDCHAL-MALKAJGIRI DIST.PRESENT: GOWTHAM POTRU, I.A.S.,No.LC/1016/2021

Dt:06.07.2024

Sub: Land Alienation - Medchal Malkajgiri District - Malkajgiri Division-Gandimaisamma Dundigal Mandal - Dundigal Village - Sy.No.684 - Extent Ac.85-00gts - Request for allotment of Govt. land for setting up of Municipal Solid Waste Scientific Treatment and Disposal Facility - Land availability report submitted - Requisition filed by the GHMC as per G.O. Ms No.571 - Advance possession - Orders issued - Reg.

Ref: 1.Commissioner GHMC, Lr.no. SWM/0002/2022/AE-1(SWM) HO, dt:24.01.2022 & 29.05.2024.  
2.This office Lr.No. even dt:09.03.2022 & 19.06.2024 addressed to the Tahsildar, Gandimaisamma-Dundigal Mandal  
3.Tahsildar, Gandimaisamma-Dundigal Mandal, Lr.No.B/559/2024, dt:26.06.2024.

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Through the ref. 1<sup>st</sup> cited,dt:24.01.2022 the Commissioner, GHMC has informed that vide Memo No.264/2020/MA & UD/Peshi, dt:09.02.2021, the Principal Secretary, MA & UD, Dept. GoT., has instructed the GHMC to take over the land to an extent of Ac.50-00gts in Sy.no.684/1 situated at Dundigal village of GM-Dundigal Mandal for Municipal Solid Waste Scientific Treatment and Disposal facility.

Further through the ref. 1<sup>st</sup> cited, dt:29.05.2024, the Commissioner, GHMC, has informed that the Tahsildar, Gandimaisamma-Dundigal Mandal has handed over the Govt. land to an extent of Ac.35-03gts in Sy.no. 684 situated at Dundigal village of Gandimaisamma-Dundigal Mandal for setting up of Municipal Solid Waste Scientific Treatment and Disposal Facility vide panchanama. Further informed that, additional vacant land to an extent of Ac.50-00gts was identified and available in Sy.No. 684, and furnished the requisition proposals signed by the Prl. Secy. to Govt. MA & UD, Govt. of TG in terms of G.O.Ms No.571, dt:14.09.2012 for alienation of Govt. land to an extent of Ac.85-03gts in Sy.no.684 situated at Gandimaisamma-Dundigal Mandal and requested to hand over the advance possession of the total land to an extent of Ac.85-03gts to GHMC.

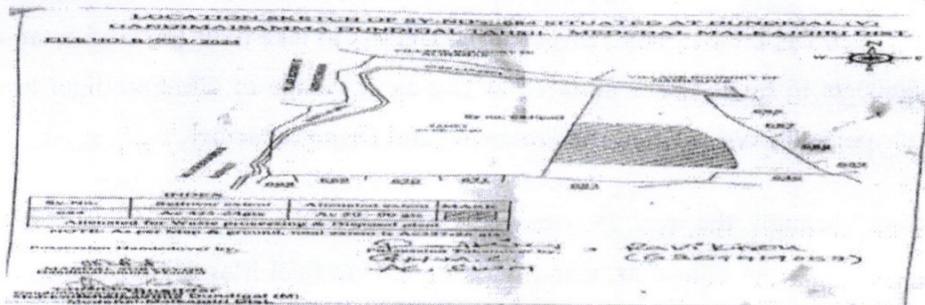
Through the ref. 3<sup>rd</sup> cited, the Tahsildar, Gandimaisamma-Dundigal Mandal has submitted a report stating that, as per the revenue records an extent of Ac.425-24Gts land in Sy.No.684 situated at Dundigal Village, Gandimaisamma-Dundigal Mandal is recorded as "Pedda Kancha Sarkari"(Government) and proposed an extent of Ac.85-03Gts in Sy.no.684 situated at Dundigal Village & Mandal for allotment for setting up of Municipal Solid waste Scientific Treatment and Disposal facility.

The Government vide Memo No.20264/ Assn.I (1)/2013, dated:06.11.2013 has accorded permission to the District Collector for advance possession of Govt. land in case of transfer of Govt. land, i.e., one Govt. Department to another Govt. Department (under BSO-23) for establishment of Sub-Station (under BSO-24) **subject to furnishing regular**

alienation / transfer of land proposals in full-shape after following the due procedure as requested in terms of G.O.Ms.No.571 read with G.O.Ms.No.61 to the Land Management Authority.

Therefore, permission is hereby accorded to the Commissioner, GHMC, Govt. of Telangana to utilize the Govt. Land to an extent of Ac.85-03gts in Sy.No.684 situated at Dundigal village and Mandal for setting up **Municipal Solid waste Scientific Treatment and Disposal facility** subject to the following conditions as under.

1. To fence the land and to use for the purpose of "Municipal Solid waste Scientific Treatment and Disposal facility" only.
2. The title of the land is vested with the Government.
3. The Government may take over the land as on when the land required for other public purpose.
4. If the land is not utilized, for the above purpose within (3) months the same will be taken back without any notice.



The Tahsildar, Gandimaisamma-Dundigal Mandal is hereby directed to hand over the advance possession of the Govt. land to an extent of Ac.85-03gts in Sy.no.684 situated at Dundigal village and Mandal to the **Commissioner, GHMC, Govt. of Telangana for setting up of Municipal Solid waste Scientific Treatment and Disposal facility** duly demarcating the land on the ground and clearly showing the boundaries under cover of Panchanama & sketch and to submit regular alienation proposals as per the G.O.Ms No.571, dt:14.09.2012 in full shape.

Sd/-  
Collector & District Magistrate  
Medchal-Malkajgiri District

// Attested //

*[Signature]*  
Superintendent : : Collectorate  
Medchal Malkajgiri District.

The Tahsildar, Gandimaisamma-Dundigal Mandal, Medchal Malkajgiri District, for compliance and furnish the regular alienation proposals as per the G.O.Ms No.571, dt:14.09.2012 in full shape and a copy of Panchanama.

The Commissioner, GHMC for favour of kind information and necessary action.

Copy submitted to Principal Secretary to Govt., MA & UD, Govt. of TG for favour of kind information.

Copy submitted to the Chief Commissioner of Land Administration, TG, Hyderabad for favour of kind information.

Copy to the Revenue Divisional officer, Malkajgiri Division, Medchal-Malkajgiri District for information and necessary action.

పంచసామా 29వ ముచ్చాస, మండల శిక్షావర్గం.

గండిమైసప్ర - చుండగల్ మండలము, మేడ్చల్ మల్కాజ్గిరి జిల్లా.

పంచాల వివరాలు

పంచాల పేరు	తండ్రి పేరు	వయస్సు	వృత్తి	నివాసం
1. M.D. ముసాబు	M.D. యుసుఫ్ ఖాన్	49	Pvt Job	H.No: 3-46 చుండగల్
2. మంశే	వెంకట కృష్ణ	40	Pvt Job	H.No: చుండగల్
3. M. రంబాబు	M. కృష్ణమూర్తి	59	Pvt Job	H.No: చుండగల్

పై తెలిపిన ముచ్చరము పంచాలము మండల శిక్షావర్గం గండిమైసప్ర చుండగల్ మండలము గాఠ పిలవల మొకట చుండగల్ గ్రామంలో గల సర్వే నెం: 684 చుండగల్ గ్రామం వద్దకు పంపరలుచేసి గొడవ జిల్లా కలెక్టర్ మేడ్చల్ మల్కాజ్గిరి జిల్లా గాఠ ఉత్తర్వులు 46/1016/2021, Dt: 09.03.2022 ను చదివి వినిపించగా, కలెక్టర్ గారి ఉత్తర్వుల మేరకు చుండగల్ గ్రామంలో గల సర్వే నెం 684 లో గల AC 50.00 భూమిని, ఇప్పటిం బరిగొంది వరల గొడవ. జిల్లా కలెక్టర్ గారు ఉత్తర్వులు Lc/1016/2021 Dt: 06.04.2024 ను చదివి వినిపించగా కలెక్టర్ గారు చుండగల్ గ్రామంలో గల సర్వే నెం అనగా 684 లో గల AC: 35.08 భూమిని. సర్వే నిర్వహించి హద్దులు నిర్ణయించి విదప G.M.U అధికారులకు స్వాగతం పురచయించి (For setting up of municipal solid waste scientific treatment & Disposal Facility) గొట్టి పంచసామా మా ముందు తెలుగులో ట్రాబ్ చదివి వినిపించిన విదప సంతకాలు చేసినది నిజము

- సాక్షులు
1. F.O.S
  2. Dep

K.P.P  
12/10/24  
పంచసామా సాక్షి  
నిర్వహించబడుతుంది

*[Signature]*  
12/10/24

- పంచాల సంతకాలు
1. *[Signature]*
  2. *[Signature]*
  3. *[Signature]*

M.P.  
Possession handed over  
by me.

Panjikery  
(A.G.S.W.M)  
Possession taken over  
by me.

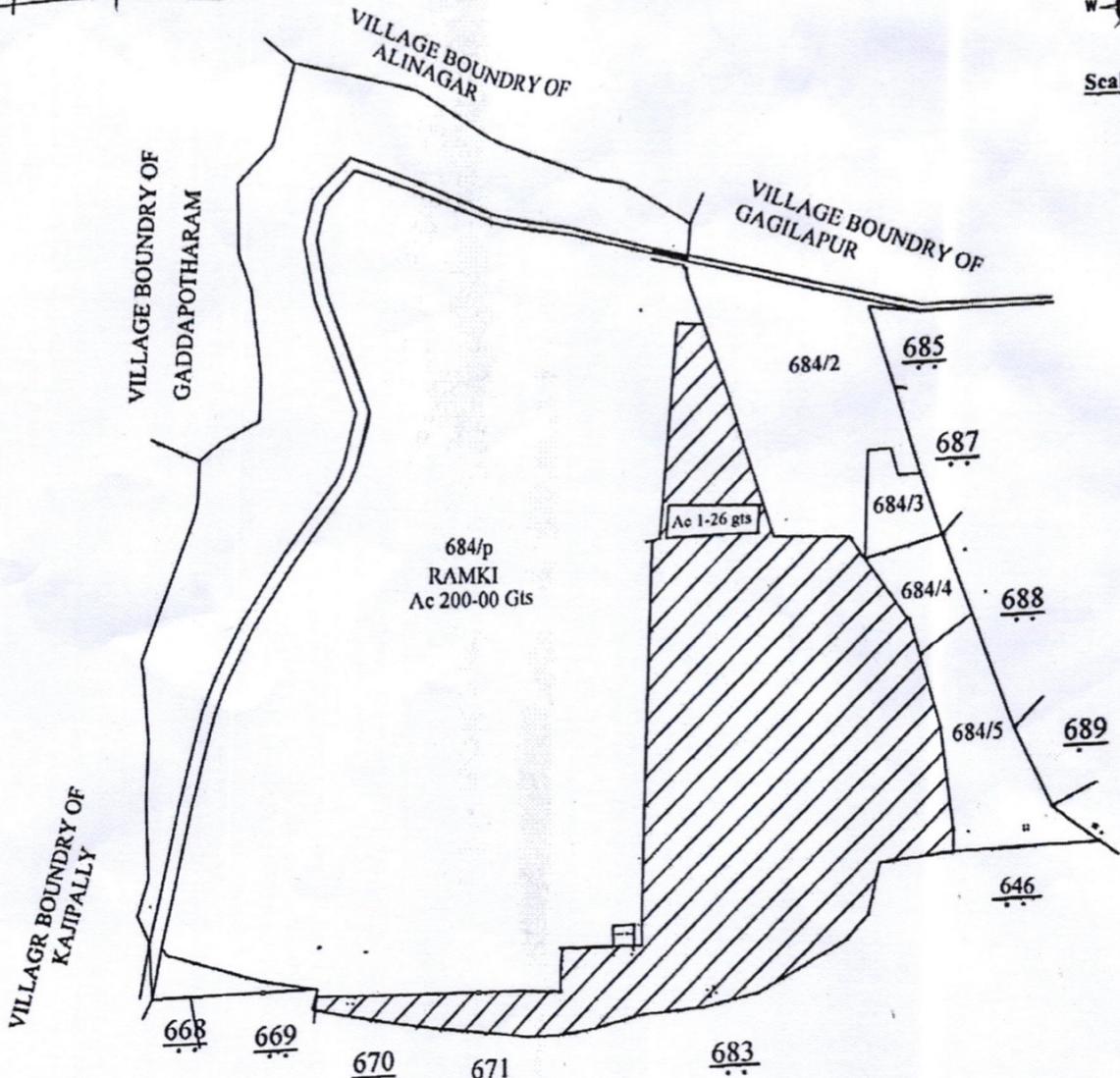
# LOCATION SKETCH

SKETCH SHOWING SY. NO. 684 SITUATED AT DUNDIGAL VILLAGE,  
GANDIMASAMMA-DUNDIGAL MANDAL, MEDCHAL-MALKAJGIRI DIST.

No. B/559/2024



Scale : NTS



INDEX

Sy.No:	Sethwar extent	Alienated extent	MARK
684	Ac 425-24gts	Ac 85-03 gts	
Land proposed for Waste processing & Disposal plant			

NOTE: As per Map & ground, total extent is Ac327-26 gts

Prepared by,

*M. J. S.*

Mandal Surveyor  
Dundigal Mandal

*A. C. Reddy*  
21/6/24

**ANNEXURE – VI**

## Interaction with local habitants at Pyranagar



## ANNEXURE - VII

HYDERABAD  
ON MISSION TOMORROW

## GREATER HYDERABAD MUNICIPAL CORPORATION

Municipal Complex, Lower Tankbund Road, Hyderabad - 500 063



<p>From The Commissioner, Greater Hyderabad Municipal Corporation 1<sup>st</sup> floor, CC Complex, Lower Tank Bund Road, Hyderabad.</p>	<p>To The District Collector and Magistrate, Yadadri Bhuvanagiri (D), Integrated District Offices Complex, Raigiri (V), Bhongiri (M), Yadadri Bhuvanagiri District.</p>
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Lr.No. SWM/0002/2022/AE-1(SWM)HO /2

Dated 22.05.2024

Sir,

Sub : GHMC - SWM - Lands alienation to GHMC for the establishing Municipal Solid Waste Treatment & Disposal facility - Sy.No.617, Rachakonda Guttalu, Malkapur (V), Choutuppall (M) Yadadri Bhuvanagiri (D)- Request for advance possession of land to GHMC- Reg.

Ref : 1. DO Lr No 594/BE(SWM)/AC(H&S)/GHMC/2018-19 dated 19.07.2018  
2. Order dated 07.12.2017 in OA no 780/2017 in the Hon'ble NGT (PB)

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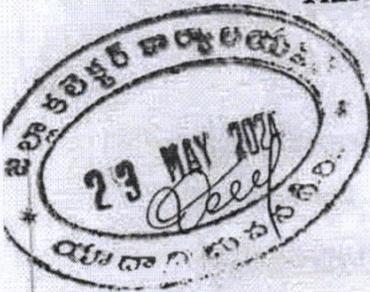
Anent the subject and references cited above, it is to bring to your notice that GHMC is scientifically processing and disposing about 8000 Tons per day of Municipal Solid Waste (MSW) generated within GHMC limits and few surrounding ULBs at the Integrated MSW Treatment & Disposal (T&D) facility established in 339 acres land parcel at Jawaharnagar, Medchal Malkajgiri (D). The quantity of MSW generated in the city is increasing day by day and processing the entire city waste at only Integrated MSW T&D facility at Jawaharnagar is not in compliance to the SWM Rules 2016.

Further, the Hon'ble NGT, New Delhi vide its order dated 07.12.2017 in OA No. 780 of 2017 directed the State of Telangana to identify waste landfill site (alternate sites for establishing decentralized MSW processing and disposal facilities in the entire state and to ensure that MSW is deposited in such sites strictly in accordance with the Solid Waste Management Rules'2016 and submit compliance. A request letter in this regard was addressed to you vide reference 1<sup>st</sup> cited

communicating details of certain identified vacant land including vacant land at Malkapur (V), Chotuppal (M), Yadadri Bhuvanagiri (D) at Sy no 617 to an extent of 723 acres and requesting to alienate the same to GHMC for the said purpose. Hon'ble NGT, Chennai issued orders from time to time in OA 199 of 2019 for realisation of alternate sites for establishing decentralized MSW processing and disposal facilities around GHMC.

In this regard, it is once again requested to identify and alienate an extent of about 200 acres of feasible land as per SWM Rules 2016 at Sy.No.617, Rachakonda Guttalu, Malkapur (V), Choutuppal (M) Yadadri Bhuvanagiri (D) for advance possession of the same to GHMC for setting up MSW processing & disposal facility at the earliest and submit the details of the land to GHMC for submission of alienation proposals by GHMC.

This may please be treated as most important.



Yours faithfully,  


 Commissioner, GHMC

Copy submitted to the Principal Secretary, MA&UD, GoTG.

**GOVERNMENT OF TELANGANA**  
**OFFICE OF THE DISTRICT COLLECTOR :: YADADRI BHUVANAGIRI**

From  
 Sri Zendage Hanumant Kondiba, I.A.S,  
 District Collector,  
 Yadadri Bhuvanagiri.

To  
 The Revenue Divisional Officer,  
 Choutuppal.  
 The Tahsildar, Choutuppal.  
 The Tahsildar, Narayanapur.

Lr.No.E2/2296/2024

Dt: .06.2024

Sir,

Sub: Allotment - GHMC - SWM - The Commissioner, Greater Hyderabad Municipal Corporation, Hyderabad - Requested to alienate the land in Sy.No.617, Rachakonda Guttalu, Malkapur(V), Choutuppal Mandal - for establishment of Municipal Solid Waste Treatment & Disposal facility - Requested for advance possession of land to GHMC - Land availability report called for - Reg.

Ref: The Commissioner, Greater Hyderabad Municipal Corporation, Hyderabad  
 Lr.No.SWM/0002/2022/AE-1(SWM)HO/2, Dt:22.05.2024.

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I invite attention to the subject and reference cited above, wherein vide ref.cited the Commissioner, Greater Hyderabad Municipal Corporation, Hyderabad has informed that, GHMC is scientifically processing and disposing about 8000 Tons per day of Municipal Solid Waste(MSW) generated within GHMC limits and few surrounding ULBs at the Integrated MSW Treatment & Disposal(T&D) facility established in 339 acres land parcel at Jawaharnagar, Medchal Malkajgiri Dist. The quantity of MSW generated in the city is increasing day by day and processing the entire city waste at only Integrated MSW T&D facility at Jawaharnagar is not in compliance to the SWM Rules 2016.

Further, the Commissioner has informed that, the Hon'ble NGT, New Delhi vide its order dated:07.12.2017 in OA No.780 of 2017 directed the State of Telangana to identify waste landfill site (alternate sites for establishing decentralized MSW processing and disposal facilities in the entire state and to ensure that MSW is deposited in such sites strictly in accordance with the Solid Waste Management Rules 2016 and submit compliance. A request letter in this regard was addressed to the District Collector, Yadadri Bhuvanagiri vide DO Lr.No.594/EE(SWM)/AC(H&S)/GHMC/2018-19, dated:19.07.2018 communicating details of certain identified vacant land including vacant land at Malkapur(V), Choutuppal Mandal, Yadadri Bhuvanagiri District at Sy.No.617 to an extent of Ac.723gts and requesting to alienate the same to GHMC for the said purpose. Hon'ble NGT, Chennai issued orders from time to time in OA 199 of 2019 for realization of alternate sites for establishing decentralized MSW processing and disposal facilities around GHMC.

Further, the Commissioner has requested to identify and alienate an extent of about Ac.200.00gts of feasible land as per SWM Rules 2016 at Sy.No.617,

Rachakonda Guttalu, Malkapur(V), Choutuppal Mandal for advance possession of the same to GHMC for setting up MSW processing & disposal facility at the earliest and submit the details of the land to GHMC for submission of alienation proposals by GHMC.

In view of the above, it is requested to submit report on availability of vacant government land to an extent of Ac.200.00gts for establishment of Municipal Solid Waste Treatment & Disposal facility. If land is available it is also requested to submit a detailed report along with Basic, open Market Value and location sketch with specific remarks whether the land is free from encroachment or not, so as to take further necessary action in the matter.

Yours Faithfully

  
District Collector,  
Yadadri Bhuvanagiri.

2/3.